



2026:AHC:25180

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1703 of 2026

Om Prakash Gupta

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Kumar Gupta
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vinay Kumar Singh (AoR No.A/V 0297/12) holding brief of Sri Anand Kumar Gupta, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The case of the writ petitioner is that he is a Sub-Inspector, who is to retire in the year 2027, however, the writ petitioner has been transferred from Bangsgaon, Gorakhpur to Devipatan Region by virtue of order dated 09.10.2025 passed by the second respondent Additional Director General of Police, Gorakhpur Zone, Gorakhpur. Learned counsel for the writ petitioner submits that he is to retire in the year 2027 and in view of the provisions contained in the Government Order dated 06.05.2025 para-5(V), the writ petitioner could not have been transferred.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2 by 20.02.2026, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of one month, from the date of production of certified copy of the order.

5. The protection shall only be available to the writ petitioner, in case the writ petitioner joins the transferred place.

February 5, 2026
N.S.Rathour

(Vikas Budhwar,J.)